

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 611 of 2010**

**Wednesday, this the 18<sup>th</sup> day of August, 2010**

**CORAM :**

**Hon'ble Mr. Justice K. Thankappan, Judicial Member**  
**Hon'ble Mr. K. George Joseph, Administrative Member**

George Kutty V. HRMS No. 197500003,  
 Deputy General Manager (IT), I.T. Project Circle  
 Branch Unit, 1<sup>st</sup> Floor, Telephone Exchange Building,  
 Kaithamukku, Thiruvananthapuram – 695 023. ....

**Applicant**

**(By Advocate – Mr. Bipin for Mr. M.V. Thamban)**

**V e r s u s**

1. Smt. P.N. Chandravally, Senior Accounts Officer,  
 National Institution of Telecom Finance & Management,  
 Gachibowli, Hyderabad-500 032.
2. The Chief General Manager, National Institute of Telecom  
 Finance & Management, Gachibowli, Hyderabad- 500 032.
3. The Chairman & Managing Director, Barath Sanchar Nigam  
 Limited, BSNL Bhavan, Ganpath, New Delhi – 110 001.
4. The Chief General Manager, IT, Project Circle,  
 BSNL, 2<sup>nd</sup> Floor, R.T.T.C., Building,  
 Chinchawad, Pune – 411 019. ....

**Respondents**

**[By Advocate – Mr. N. Nagaresh (R2-4)]**

This application having been heard on 18.08.2010 the Tribunal on the same day  
 delivered the following:-

**By Hon'ble Mr. Justice K. Thankappan, Judicial Member -**

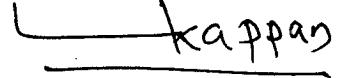
Though the applicant filed this Original Application with so many prayers, *prima facie* we see no material to consider the Original Application. However, the counsel for the applicant now submitted that he will be satisfied if a direction is issued by this

Tribunal to the 3<sup>rd</sup> respondent to dispose of his Annexure A-5 representation within a reasonable time.

2. After hearing the counsel for the applicant as well as the counsel for the respondents, we are of the view that without considering any of the arguments or grounds urged on merit, this Original Application can be disposed of directing the 3<sup>rd</sup> respondent to dispose of Annexure A-5 representation of the applicant as early as possible at any rate within 45 days from the date of receipt of a copy of this order. Ordered accordingly.

3. In view of the aforesaid the Original Application is disposed of. No order as to costs.

  
**(K. GEORGE JOSEPH)**  
**ADMINISTRATIVE MEMBER**

  
**(JUSTICE K. THANKAPPAN)**  
**JUDICIAL MEMBER**

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